

in young women is in vogue in the northern hilly areas in particular and other parts of the country in general ;

(b) whether it is also a fact that some of the kidnapped women are being sent to foreign countries ;

(c) whether Government are aware that Police has a hand in these nefarious activities ; and

(d) if so, what steps Government are taking to check this Immoral business and the Police association therein ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) :

(a) There was a traditional system of traffic in women from the Hill Areas. But this has been banned and rigorous measures are taken to eradicate this practice. The Suppression of Immoral Traffic in Women and Girls Act, 1956, is in force throughout the country including hilly areas.

(b) No such information is available.

(c) and (d). Do not arise.

Fast Running of Trains on Delhi-Calcutta Line Unsafe

2307. SHRI SHRI CHAND GOYAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the inspectorate staff like the Permanent Way Inspectors have opined that fast running of trains on Delhi-Calcutta line is not safe ; and

(b) if so, the reasons for fast running of trains on this line against the opinion of those responsible for maintenance ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No.

(b) Does not arise.

Merger of Railway Pool of Quarters with those of Directorate of Estates

2308. SHRI SHRI CHAND GOYAL :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway employees in Delhi have been demanding the merger of the Railway pool of quarters with the Estate Directorate of Works, Housing and Urban Development Ministry for the purpose of allotment of accommodation ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No Sir.

(b) Does not arise.

Delay in Implementation of Orders issued by Railway Board for Non-Gazetted Railway Employees

2309. SHRI SHRI CHAND GOYAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that orders of Railway Board by which non-gazetted staff is to be benefited, are not implemented fully for long intervals in the name of economy, by the Zonal Railways while orders for the benefit of Gazetted staff are implemented fully within a week of the receipt of the same ;

(b) if so, the reasons for discrimination ; and

(c) the steps taken by Government or proposed to be taken in this behalf to remedy the evil ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (c). There may be some administrative delays on Zonal Railways in implementing Board's orders in certain specific cases, but it is not true that the implementation of orders are delayed in case of non-gazetted staff in the name of economy. No discrimination is made between Gazetted and Non-Gazetted staff in this regard.